

Central Administrative Tribunal, Principal Bench

Original Application No.2858 of 2001

New Delhi, this the 18th day of October, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Shri V.B. Bhatnagar
son of Shri I.B. Bhatnagar
R/o C-44, South Moti Bagh, New Delhi-21
Principal, Jose Marti Sarvodaya Vidyalaya
Sector-XII, R.K. Puram
New Delhi-22

- Applicant

(By Advocate: Shri C.B. Pillai)

Versus

Union of India, through


1. The Lt. Governor
National Capital Territory of Delhi
Raj Niwas, Delhi
2. The Chief Secretary
Govt. of National Capital Territory of Delhi
5, Sham Nath Marg
Delhi-6
3. The Principal Secretary (Education)
N.C.T. of Delhi
Education Department
Old Secretariat, Delhi-6
4. The Director of Education
Directorate of Education
Old Secretariat, Delhi-6

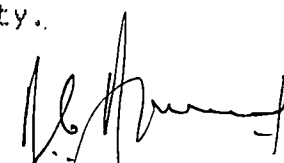
- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

On application made by Shri C.B. Pillai, the learned counsel appearing on behalf of the applicant, leave is granted to withdraw the OA, with liberty.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

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